

GRAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

Appeal No. E/S/1270/2000-NB'S BENCH NB SM'

Dated : 16/3/2001.

CEGAT E/A/2235/2000

NEW DELHI

To,

M/s Triveni Structural Ltd.

Naini

Allahabad (U.P.)

In the matter of :

M/s Triveni Structural Ltd.

Appellant

vs.

CCE. Allahabad.

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/363/2001-NB, SM'
Dated : 22/2/2001 passed by the Tribunal under Section 35-C(1) of Central Excise
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

1. CCE. Allahabad.
2. CCE / CC / (Appeal) Allahabad.
3. Chief Commissioner of Central Excise / Customs. Kanpur
4. Adv. / Consult.

- None -

5. S.D.R
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah Marg, opp. Sachdeva P.T. College of Defence Colony, New Delhi-110003
13. ~~M/s Lex Site Com. Ltd., Mumbai~~
14. Office Copy
15. m/s Cen. Cus Publication.
16. M/s Law Intotech Resources' P. Ltd.

Bu
Asstt. Registrar
NB SM'

Bu
Asstt. Registrar

**In the Custom, Excise & Gold (Control) Appellate Tribunal
New Delhi**

E/S/1270/2000/NB(SM)
APPEAL NO.....OF 19 (.....)
E/2335/2000
ARISING OUT OF ORDER IN ORIGINAL/APPEAL NO.

8-CE/Allh/2000..dt..23.2.2000.....DATED.....

PASSED BY..The Commissioner(Appeals).....
Central Excise,Allahabad
.....

Date of decision..... 22.2.2001

.....M/s.Triveni.Structural.....APPELANT (S)

Represented by Sh./Smt. None

VERSUS

.....C.C.E..Allahabad.....RESPONDENT (S)

Represented by Sh./Smt. A.K.Jsain, SDR

CORAM :

.....SHRI.K.K..BHATIA, MEMBER.(T).....
.....
.....

To be referred to the Reporter or not ?

FINAL ORDER NO. A/363/01/NB(G/M)
STAY ORDER NOS /132/01/NB(G/M)

Per...SHRI.K.K..BHATIA, MEMBER.(T).....

The appellant in their stay petition as well as in the appeal have contended that they are a Govt. of India undertaking. They have therefore, to produce clearances from the Committee of Secretaries of the Govt. of India to prosecute their appeal. The matter is being adjourned time and again on last 4 occasions at the request of the appellants.

2. When the matter is called the appellants are not represented. There is no request from them either asking for adjournment or giving reasons for their absence. Their appeal is therefore, dismissed subject to restoration on their filing clearance from Committee of Secretaries for prosecuting this appeal.

(K.K. BHATIA)

MEMBER (T)

PW

28.2.2001